



2026:AHC:163900

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 26753 of 2026

Manoj Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Arvind Kumar Srivastava, Virendra Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 66

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Supplementary affidavit filed today is taken on record.
2. Heard Sri Arvind Kumar Srivastava, counsel for the applicant, Sri Bhupendra Pal Singh, learned A.G.A. for the State and perused the records.
3. The instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No.0046 of 2026, under Sections 85, 80(2) B.N.S. and Section 3/4 of Dowry Prohibition Act, Police Station Chaubiya, District-Etawah.
4. Contention of learned counsel for the applicant is that the applicant is father-in-law of the deceased, who was found to be dead in the house and as per the post-mortem report, the cause of death is asphyxia due to ante-mortem injuries. It is further submitted that as per the statement of the witnesses, it is clear that at the time of incident, the applicant as well as his wife Snehlata @ Gudiya was not present at the house and it is clear from the opinion of Dr. Rajesh Kumar Rai, who appeared in bail matter of wife of the applicant i.e. Criminal Misc. Bail Application No.25454 of 2026, that it is a case of strangulation, therefore, some scuffling may have taken place between the husband and the deceased (wife) and the husband might have strangled the deceased (wife), and the applicant has been falsely implicated merely being the father-in-law of the deceased. It is lastly submitted that charge sheet has been filed by the police, therefore, there is no requirement for custodial interrogation. The applicant has no

criminal history and she is languishing in jail since 22.05.2026. In case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. On the other hand, learned A.G.A. for the State opposed the prayer for bail but could not dispute the aforesaid fact.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the bail application is **allowed**.

7. Let the applicant- **Manoj Kumar** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

10. It is made clear that the applicant shall be released on the basis of downloaded copy of this order from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

11. It is directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or on e-prison portal and Trial Court via e-mode within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021** decided on 31.01.2023 reported in **(2024) 10 SCC 685** as well as **Pila Pahan @ Peela Pahan and others Vs. State of Jharkhand and another**, in **Writ Petition (Criminal) No. 169 of 2025**, decided on 29.05.2026.

(Arun Kumar Singh Deshwal,J.)

August 5, 2026

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